

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/2914/2020

This the 29th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Kulbir Kour, Age-52 years, D/o Late S. Makhan Singh, R/o Dashmesh Nagar, Lane No. 1 Behind Gulshan Provisional Store, Digiana, Jammu.

.....Applicant
(Advocate: Mr. Karman Singh Johal)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt., Industries and Commerce Department, Civil Secretariat, Jammu and another.

.....Respondents
(Advocate:- Mr. Amit Gupta, Additional Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of the argument, learned counsel for the applicant submitted that Ms. Kulbir Kour, the applicant would be satisfied if the respondents are directed to regularize the services of the applicant w.e.f, 28.02.2004 on the analogy of similarly situated employees mentioned in the TA.

2. Looking to the arguments of the learned counsel for the applicant, the TA is disposed of with direction to the respondents to consider the case of the applicant for regularization of her service provided she is eligible for the regularization in accordance with the relevant schemes and acts applicable in her case. This exercise be completed within a period of one month from the date of receipt of certified copy of this order by way of reasoned and speaking order. The applicant may also be intimated regarding the decision taken in this regard by the respondents. It is once again reiterated that the consideration for regularization of services of the applicant shall be considered by the respondent strictly in terms of relevant schemes and rules.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(ANAND MATHUR.)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)